

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : IA/218/2017  
IN  
PETITION NUMBER : CP/467/IB/CB/2017  
NAME OF THE PETITIONER(S) : MANGALAM COTTON INDUSTRY & 24 ORS  
NAME OF THE RESPONDENT(S) : G.V. RAVI KUMAR, IRP  
UNDER SECTION : SEC 10

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. G V RAVIKUMAR  
~~RP~~ of  
TSTPL (Respondent)

R SUBRAMANIAM  
(Advocate)  
G V RAVIKUMAR

2. Rehan Rajasekaran  
Preethi . S. Iyer  
for Rajasopal & Rajasopal  
Advocates

Counsel for Corporate Affairs  
Director of CD  
Preethi

3) ANANT MERATHIA

Counsel for  
Applicants

Anant

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**ORDER**

RP in person along with his Counsel present. Counsel for Corporate Debtor and Counsel representing 25 Nos. of Operational Creditors are present. RP informed that CoC in their 6<sup>th</sup> meeting on 08.12.2017 have decided to recommend for liquidation of the Corporate Debtor. RP is directed to file an appropriate Application for passing the order in the light of the provisions under section 33(2) of the IBC, 2016. Counsel for the Corporate Debtor and the Counsel representing 25 nos. of Operational Creditors are also directed to be present on the next date of hearing. RP is directed to file an appropriate Application within seven days. Counsel representing 25 nos. of Operational Creditors has filed memo, the same is placed on record; copy of which is given to the Counsel for the RP. Put up on **18.12.2017 at 10.30 A.M.**

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**MEMBER (JUDICIAL)**

ghk